



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEETApplication No. O.A. 718 of 200 6Applicant (s) M. Pennaya Respondent (s) Union of India & OthersAdvocate for Applicant (s) M/s. N. R. Routray Advocate for Respondent (s) S. Misra**NOTES OF THE REGISTRY**I.P.O of Rs. 50/- filed.
Copy Served.For favour of Registration
please as per memo23.10.06.S.O.(J)h
23/10/0623S.O.(J)h
23.10.06For Admission &
Interim order —
Copy Served.h
23/10/06Done**ORDERS OF THE TRIBUNAL****REGISTER**h
Dy. Registrar 23.10.06.1. Order dated 24.10.2006Heard Mr. Routray, Learned
counsel for the Applicant and
Mr. S.K. Ojha, Id. Standing counsel
for the Railways/Respondents.It is seen that representations
of the Applicant dated 14.8.06 (Annex.A/1)
followed by reminders dated 06.09.06
(Annex.A/2) and dated 23.09.2006 (Annex-
A/3) Pertaining to his present grievance
are still pending consideration before
his authorities. Therefore, without

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of Order of 24.12.02
may be given to both the
counsel.

24.12.02

~~Wm~~
S.O.C.

Required postage
stamps for revenue
of order of 24.12.02
deposited in the
despatch section.

Copies of order
along with copies of
OA issued by to all
the respondents by speed
post.

24/12/02

without expressing any opinion
on the merits of this OA, this
OA is disposed of with direction
to the appropriate to take a
final view on the pending
representations of the Applicant
within a period of 15 days
and communicate the result thereof
to the Applicant. No costs.

As prayed for by learned
Counsel for the Applicant copies
of this order along with copies
of OA be sent to Respondents
by speed post at the
cost of the Applicant in
course of the day. Lt.
Counsel for the Applicant
undertakes to file the postal
requisite for the above purpose
today.

Member (A)